

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/ 2160 /A

From :- Shri Gautam Baruah,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, Smti Sharmila Bhuyan,  
District and Sessions Judge,  
Nalbari.

Dated Guwahati the <sup>1<sup>st</sup></sup> June, 2020

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No. DJNB/2860 Date 30.05.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for casual leave on 08.06.2020 along with station leave permission, with your official vehicle, at your own cost, from the morning of 06.06.2020 till the morning of 09.06.2020, has been <sup>✓</sup>granted/rejected. The Addl. District & Sessions Judge, Nalbari and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-119/2001/ 2161 /A, dated

Copy to:

1. The Project Manager, Gauhati High Court.

*[Signature]*  
4/6/2020

**REGISTRAR (VIGILANCE)**

*[Signature]*